गई थी। 53 व्यक्ति जो आन्दोलन के दौरान राज्य में विभिन्न स्थानों पर पिलस की गोजी-बारी से मारे क्ये थे के ग्राश्रितों में से प्रत्येक को 2,00( रुपये का अनुब्रहात भगतान भी किया गया था। उन व्यक्तियों को जो देवी-कूलम-पीरमीड् तथा कन्यक्रमारी विलयन श्रान्दोलन तथा तिरुतानी विलयन श्रान्दोलन में ग्रन्तंग्रस्त थे तथा जो 1965 में हिन्दी-विरोधी म्रान्दोलन के दौरान जैल गये थे तथा घायल हो गए थे पेंगन । एक मश्त राशि स्वीकृत करने का प्रश्न राज्य सरकार के विचाराधीन था। राज्य सरकार से ग्रौर अधिक रिपोर्ट आनी है। fTHE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND IN THE DEPARTMENT OF PERSONNEL (SHRI RAM NIWAS MIRDHA): (a) and (b) Tamil Nadu Government had earlier reported that a sum of Rs. 100 each per month was granted to the families of 9 persons who sacrificed their life by self-immolation for the cause of Tamil during anti-Hindi agitation in 1965 with retrospective effect from 1-4-1972. An ex-gratia payment of Rs. .'.',000 to each of the dependents of 53 persons who were killed in police firings in different places in the State during this agitation was also sanctioned. The question of grant of pension/ lumpsum amount to those who were involved in Devikulam-Peermedu and Kanva-kumari merger agitation and Tiruttani merger agitation and who were imprisoned and injured during the anti-Hindi agitation in 1965 was under consideration of

## Advise to State Government to take Security Measures

State Government is awaited.]

the State Government. Further report from the

150. SHRI H. S. NARASIAH: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that the Central Government have issued a circular to the State Governments to take appropriate security measures in view of the possible mass unrest during the lean months, from May to September this year due to food deficit; and

(b) if so, what is the reaction of the State Governments thereto?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F. H. MOHSIN): (a) No, Sir.

(b) Does not arise.

## REQUEST TOR PERMISSION TO MEMBERS TO SPEAK ON OBITUARY REFERENCES

श्री राजनारायण (उत्तर प्रदेश):
श्रीमन्, मुझे एक निवेदन करना है।
मैं चाहता हूं कि श्राइंदा से सदन में
कोई ऐसी व्यवस्था हो कि जैसे दिनकर
जैसे राष्ट्रकवि के निधन पर हम लोग
अपनी भावनायें व्यक्त कर सकें। मुझे
बड़ा अफसोस है कि प्रधान मंत्री साहिबा
बैठी हैं, वह एक शब्द भी नहीं बोलीं।

श्री सभापति: यह चीजं श्राप मुझ से डिस्कस कर सकते हैं।

श्री राजनारायण: मैंने श्रापसे निवेदन किया कि हमको श्रपनी भावनाश्रों का व्यक्त करने दें, श्रापने मना कर दिया। चूंकि यहां पर घर मंत्री हैं, प्रधान मंत्री हैं, इसलिए मैं चाहता हूं कि श्राइंदा के लिए कोई ऐसी व्यवस्था करें।

श्री सभापति: इसके लिए अब तक यही कायदा माना गया है। अगर वह कायदा बदला जाएगा तो सबकी रजामन्दी से बदला जाएगा, सिर्फ आपके कहने से नहीं बदला जाएगा।

श्री राजनारायण : मैंने आपको निवेदन किया था, आप हर दल के नेता को बुलाकर पूछ सकते हैं।

श्रीसभापति: इतना वक्त कहां था?

श्री राजनारायण: वक्त तो यहां बैठे-बैठेथा। हमने घर मंत्री से कहा कि ग्राप कोई व्यवस्था कर दें, घर मंत्री ने भी हमारे निवेदन पर कुछ नहीं किया।

श्री प्रकाशवीर शास्त्री (उत्तर प्रदश): श्रीमन्, मेरा निवेदन यह है कि लोक सभा में इस प्रकार की परस्परा है कि किसी राष्ट्रीय महत्व के व्यक्ति का निधन होता है तो प्रधान मंत्री या जीडर आफ दि हाउत, जो भी हो, उसके अति-रिक्त सब दलों के नेता भी बोलते हैं। दिनकर जी का व्यक्तित्व इतना साधारण नहीं था कि ग्रापके रेफरेंस के बाद कोई न बोले। ग्रागे के लिए ग्राप ऐसी व्यवस्था करें तो उचित होगा।

Papers laid

**ओ सभापतिः** मुझे लोक सभा का भी तरीका मालूम है, मगर यहां यही तरीका हमेशा चलता ग्राया है।

श्री राजनारायण: देखिये, मिस्टर फीरोज गांधी के लिए मैंशन हुआ है, डा० लोहिया के लिए मैंगन हुआ है...

(Interruption)

श्री सभापति: यहां पर सब लीडर्स यह तय कर चके हैं कि सिर्फ मैं बोलुंगा **ब्रीर कोई नहीं बोलेगा। ब्रगर कोई ऐक्से**-शन किया नाएगा तो सब लीडसं आकर मुझ से कहेंगे, तब मैं उसकी वैसे ही कर दुंगा। यहां इसकी धव तक ऐसी ही परम्परा है।

## PAPERS LAID ON THE TABLE

- I. Annual Report (1971) of (he Council of Scientific and Industrial Research and related paper
- II. Audit Report (1970-71) on the Accounts of the Council of Scientific and Industrial Research and related paper

THE MINISTER OF INDUSTRIAL DE-VELOPMENT AND SCIENCE AND TECHNOLOGY (SHRI C. SUBRAMA-NIAM): Sir, I beg to lay on the Table a copy each (in English and Hindi) of the fallowing papers:

(i,-Annual Report of the Council of Scientific and Industrial Research for the year 1971.

on the Table

- (ii) Audit Report on the Accounts of the Council of Scientific and Industrial Research for the year 1970-71.
- (iii) Statement giving reasons for the delay in laying the papers mentioned at (I) and (ii) above.

[Placed in Library. See No. LT-6601/7-1 for (i) to (iii).]

- I, Statement Re various Reports of the Administrative Reforms Commission
  - II. The Indian Forest Service (Proba tioners' Final Examination Amend ment) Regulations, 1974 and related paper.
- III. Notifications under the Mil India Services Act, 1951

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND IN THE DEPARTMENT OF PERSONNEL (SHRI RAM NIWAS MIRDHA): Sir, I beg to lav on the Table-

- I. A statement (in English and Hindi) indicating the decisions taken on certain recommendations contained in various Re ports of the Administrative Reforms Commission and the implementation of these decisions (as on 31st March, 1974). [Placed in Library. See No. LT. 6808/74.]
- II. A copy of the Cabinet Secretariat (Department of Personnel and Adminis trative Reforms) Notification G.S.R. No. 3-12, dated the 1st March, 1974, publish ing the Indian Forest Service (Probation ers' Final Examination Amendment) Re gulations, 1971, under sub-section (2) of section 3 of the All India Services Act, 1931, together with a statement (in Eng lish and Hindi) giving reasons for not laying simultaneously the Hindi version of the Notification. [Placed in Library. See No. LT-6807/74.]
- III. A copy each (in English and Hindi) of the following Notifications of the Cabinet Secretariat (Department of Per sonnel and Administrative Reforms), under sub-section (2) of Section 3 of the All India Services Act, 1951:-
  - (i) Notification G.S.R. No. 269, dated the 2nd March, 1974, publishing the